

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 33**

**IA 872/2024 in C.P. (IB)/1153(MB)2017**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)  
HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 24.06.2024**

**NAME OF THE PARTIES:    BELL FINVEST INDIA LIMITED V/s  
INTERCON CONTAINER SURVEY &  
COMMODITIES PVT. LTD**

Section 7 of the Insolvency and Bankruptcy Code, 2016 and Rule 11

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**ORDER**

**IA 872/2024 in C.P. (IB)/1153(MB)2017**

- 1) Mr. Vinit J. Mehta, Ld. Counsel for the Applicant is present.
- 2) Ld. Counsel for the Applicant brought our attention towards order of this Bench dt. 18.04.2024, wherein at para 7, Respondent was directed to verify claim of the Respondent and settle the expenses of Rs. 3 Lakhs as verified.
- 3) It is clarified that said amount to the tune of Rs. 3 Lakhs shall be towards fees and expenses. The amount already paid to the Interim Resolution Professional by the Operational Creditor shall be deductible therefrom.

4) With this Observations and directions, the Interlocutory Application bearing  
IA No. 872 of 2024, is disposed of.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare